

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
Company Appeal (AT) (Insolvency) No. 814 of 2020**

**In the matter of:**

**Committee of Creditors of Wind World (India) Ltd. ....Appellant  
Through State Bank of India**

**Vs.**

**Suraksha Asset Reconstruction Company & Ors. ....Respondents**

**Present:**

**Appellant: Mr. Arun Kathpalia, Senior Advocate with Ms. Misha,  
Mr. Siddhant Kant, Ms. Charu Bansal, Advocates.**

**Respondents: Mr. Chitranshul A. Sinha, Ms. Sonali Khanna, Mr.  
Anshuman Chaturvedi, Advocates for R1-3  
Mr. Navin Pahwa, Senior Advocate with Mr. Sumant  
Batra, Mr. Shailen Shah, Ms. Neha Naik, Mr. Sanjeev  
Sambasivan, Advocates for R4**

**ORDER**

**(Through Virtual Mode)**

**15.02.2021:** Let the Performance Bank Guarantee be renewed further for  
a period of two months.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

**AR/g**